

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.212/97

Tuesday, this the 11th day of February, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N Gopalakrishnan,
Stenographer, Grade.II,
All India Radio,
Trichur.

- Applicant

By Advocate Mr P Ramakrishnan

VS

1. Union of India represented by
the Secretary,
Ministry of Information and
Broadcasting, New Delhi.

2. The Director General,
All India Radio,
New Delhi.

3. The Station Director,
All India Radio,
Trichur.

- Respondents

By Advocate Mr Varghese P Thomas, ACGSC

The application having been heard on 11.2.97 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant has prayed for the following reliefs:

- "(a) an order quashing/setting aside Annexure A-5;
- (b) a declaration that the applicant is entitled to the pay scale of Rs.1640-2900 granted to Grade II Stenographers working in the office of the 2nd respondent;
- (c) an order directing the respondents to pay the applicant salary in the scale of Rs.1640-2900 and disburse the arrears of wages with effect from 5.1.1987."

2. When the matter came up for hearing on admission, learned counsel for applicant stated that the prayer at Para VIII(a) of the application is not pressed, being convinced that the prayer cannot be sustained.

3. Regarding the remaining prayers, the learned counsel for respondents states that the prayer for extension of the pay scale of Rs.1640-2900 made in the representation dated 20.2.96 would be considered by the respondents and a decision would be taken within a reasonable time frame. Learned counsel for applicant states that the applicant would be satisfied if such a direction is given to the respondents.

4. In the light of what is stated above, the application is admitted with regard to prayers (b),(c) and (d) in paragraph VIII of the O.A. and disposed of with a direction to respondents to consider the claim of the applicant for extension of pay scale of Rs.1640-2900 with effect from 1.1.86 and for disbursement of the arrears and to communicate to the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 11th February, 1997.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

trs/122

LIST OF ANNEXURE

1. Annexure A5: True copy of memorandum No.TRC 21(NGK)/96(CAT) 146/96 dated 16.9.96 issued by the 3rd Respondent to the Applicant.

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